

contribution from the beneficiary varies from 5 per cent to 16.25 per cent of the project cost so as to make the sum of the Government subsidy and beneficiary's own margin money contribution equal to 20 per cent of the project cost.

(iv) Employment generation.

(Persons in lakh)

Year	2001-02	2002-03	2003-04
In the country In	2.84	2.84	1.74
Maharashtra	0.28	0.26	0.24

Approval to revival plan of ECL

700. SHRI CHITTABRATA MAJUMDAR:
SHRI DIPANKAR MUKHERJEE:

Will the Minister of COAL be pleased to state:

(a) whether the revival plan of Eastern Coalfields Limited (ECL) has been approved by BIFR; and

(b) if so, the details of the same, including relief and concessions from the State Governments, Central Government, total fund and non-fund financial involvement etc?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANA RAO): (a) BIFR *vide* its order dated 2nd November, 2004 has sanctioned the draft rehabilitation scheme of Eastern Coalfields Ltd, (March, 2004) in terms of Section 19(3) read with Sec. 18 (4) of the SICA, 1985.

(b) Details of the scheme are as follows:

(i) The scheme envisages enhancement of underground (UG) production by introduction of mass production technology like continuous miner, power support longwall. UG production is expected to go up from the present level of 10 million tonnes to 14.5 million tonnes during 2010-11.

- (ii) Expansion of Rajmahal opencast project from 10.5 million tonnes to 17 million tonnes and opening of new Greenfield opencast project at Chuperbhita for 4 million tonnes. With this the opencast production is expected to go up from the present level of 16.72 million tonnes to 27.20 million tonnes.
- (iii) Outsourcing of small opencast projects for an additional production of 23.25 million tonnes by operating 17 patch deposits which will generate a profit of Rs. 1679.92 crore from 2003-04 to 2010-11. The entire profit from this would be utilized for introduction of mass production technology in underground mines and expansion of opencast projects.
- (iv) Government of India/Coal India Limited will waive the unsecured loan of Rs. 519 crore and convert the current account balance as on 31.3.2003 amounting to Rs. 1532 crore to equity share capital in proportion to the reduction in ECL's negative network.
- (v) Capital Investment of Rs. 2956.83 crore would be made for enhancing the underground & opencast production. The entire investment would be made through internal cash generation.

Reliefs and concessions from the State Governments and the Central Governments are as under:—

Government of West Bengal

- (i) Monthly adjustment to Cess dues to State Government
- (ii) Waiver of Electricity Duty for 5 years.
- (iii) Take over distribution of Electrical Power to the villages from ECL.
- (iv) Support to various programme of ECL like outsourcing of patch deposits, phasing out of un-viable mines etc.

Government of Jharkhand

- (i) Waiver of Electricity Duty for 5 years.
- (ii) Support various programme of ECL like outsourcing of patch deposits, phasing out of unviable mines etc.
- (iii) Provide quick clearances for Rajmahal and Chuperbhita Expansion Projects.

Government of India

- (i) Continuation of existing VRS grants upto 31st March, 2004 which has been agreed to by Government of India.
- (ii) Streamlining the procedure for the sanction of coal projects.

The total financial involvement of relief and concessions on various heads such as waiver of electricity duty for 5 years, waiver of interest on unsecured loans, waiver of service charges, waiver of unsecured loan etc. from State Government, Central Government and Coal India Ltd. is to the extent of Rs. 5348.93 crores.

Initiatives taken to increase investment in coal-mines sector

701. SHRI R.P. GOENKA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that some fresh initiatives, like the single window project-clearance mechanism etc., have been taken to increase investment in the coal-mines sector; and

(b) if so, the details thereof and their present status?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANA RAO): (a) and (b) Initiatives have been taken to eliminate unnecessary layers in decision making in sanctioning of coal projects and in streamlining the procedure for environment and forestry clearances.

Private participation in coal sector

702. SHRIMATI N.P. DURGA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government have prepared draft Coal Mines Nationalisation (Amendment) Bill to facilitate the private participation in the coal sector to enable the Government to give coal blocks to private companies for captive mining;

(b) if so, the salient features of the proposed amendment;

(c) whether any consultations have been made with the representatives in this regard; and